

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5238
ANSWERED ON:25.04.2003
IMPLEMENTATION OF SCHEDULED TRIBES SCHEMES
KAMBALAPADU E. KRISHNAMURTHY

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government are aware-that some schemes for the welfare of those belonging to Scheduled Tribes are not being implemented effectively;
- (b) if so, the details thereof;
- (c) whether any complaints have been received by the National Commission for Scheduled Tribes in this regard; and (d) the steps being taken by the Government to ensure speedy and effective implementation of the scheme?

Answer

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM):

(a) and (b) The Ministry of Tribal Affairs provides due Central Assistance to the State Governments/Union Territory Administration for implementation of its Central Sector and Centrally Sponsored Schemes. Towards making the implementation of these schemes more effective, the Ministry of Tribal Affairs addresses the State Governments/Union Territory Administrations in respect of specific schemes. Besides, the implementation aspects of the schemes are also discussed during the meetings With the concerned Secretaries of State Governments/U.T.Administrations. However, the specific representations when received from any quarter, are taken up with the concerned State Governments/U.T. Administrations for redressal.

(c) At present, there is no National Commission for Scheduled Tribes. However, The National Commission for Scheduled Castes and Scheduled Tribes receives representations from individuals /organizations, which are taken up with the concerned authorities for appropriate action.

(d) The Ministry of Tribal Affairs ensures speedy and effective implementation of the schemes by taking the following steps:

(i) Sanction of grant to States/UTs is made on the basis of detailed examination of the proposals received.

(ii) Utilization Certificates are insisted upon in respect of past releases, before fresh releases are made.

(iii) Periodic progress reports are obtained from the States/UTs, showing the progress of implementation of schemes, the beneficiaries covered and other relevant information/data.

(iv) Senior officers from the Ministry visit the States/ UTs to assess the progress of as the implementation of the schemes.

(v) Meeting with the State Secretaries in charge of the subject are convened to ascertain the implementation of the schemes.

(vi) In the case of the schemes implemented through the Non-Governmental Organisations (NGOs), funds are released after an assessment of the standing of the NGO, past performance etc. Apart from the periodic progress reports, the NGOs are required to furnish annual accounts and audited

reports and utilization certificates on the basis of which further release of funds are made. Inspection of NGOs is also undertaken through State Governments/UT officials and other authorities, and also by the Central Government Officers.